[श्री वागड़ी]

किया है उस के अन्दर नहीं आतीं । मैंने आप के सामने आज जो कालिंग अटेंशन नोटिस रक्खी थी उस के अन्दर पंजाब गवर्नमेंट ने जो केन्द्रीय सरकार से इमदाद की मांग की है और इसी तरह से राजस्थान सरकार ने भी की है, उस का जिक्र है । यह बहुत पुराना मसला है । पशु मरते जा रहे हैं । इस के बाद इन्सान भी मर रहे हैं । यह भुखमरी का सवाल है, इसलिये इस को फौरी तौर पर ऐडजर्नमेंट मोशन के महत्व का समझ कर, इस पर बहस की इजाजत देनी चाहिये ।

अध्यक्ष महोदय: जो मोशन रक्खा गया है वह इन सारे सब्जेक्ट्स को कवर करता है । गो साथ में लिखा हुआ है कि स्पेशल रिफरेंस खांड और चावल की निस्बत होगा लेकिन बाकी सब्जेक्ट्स भी इस में लिये जा सकेंगे । उस के बाद अगर कोई चीज डिस्कस होने से रह गई और कोई नोटिस आई तो मैं उसे अलाहदा कंसिडर करूंगा । मगर यह फैसला . . . . . .

श्री बागड़ी : मवेशियों की बात है, चारे का सवाल है, क्या वह भी इस में आ जायेगा ।

अध्यक्ष महोदय : आ जायेगा, अगर मैं अलाऊ करूंगा । हम तमाम कंवेश्चन्स को लेंगे ।

श्री बागड़ी : यह तो ठीक है, अध्यक्ष महोदय . . . . .

Mr. Speaker: Order, order. There ought to be an end to it.

श्री रामसेवक यादव : मैंने ध्यान आकर्षण नोटिस दिया था ।

अध्यक्ष महोदय : आप एक बात पूछें तो सब तो मुझे याद नहीं होगा ।

श्री रामसेवक यादव : मैं उड़ीसा के बारे में निवेदन कर रहा हू, जहां पर कि कांग्रेस सेशन को भी स्थगित करने की बात चल रही है । हजारों लोग हैजे की बीमारी में मर गये हैं । मुझे मालूम हुआ है कि वह मोशन स्वीकार किया गया है, लेकिन अगले हफ्ते के लिये । बीच में दो दिन पड़ जायेंगे । यह बहुत महत्वपूर्ण विषय है। इसलिये मेरा निवेदन है कि यदि आज चार बजे मंत्री महोदय से इस पर बयान दिलवा दें तो अच्छा होगा । हजारों लोग मर रहे हैं ।

अध्यक्ष महोदय : आर्डर, आर्डर । अब आप बैठ जाइये । आप की जो बात है मैं उस पर विचार कर लूंगा ।

12·08 hrs.

PAPERS LAID ON THE TABLE

THE TEA (AMENDMENT) RULES AND REPORTS OF TARIFF COMMISSION ETC.

The Minister of International Trade (Shri Manubhai Shah): I beg to lay on the Table—

(i) a copy each of the following papers:—

(1) The Tea (Amendment) Rules, 1963 published in Notification No. G.S.R. 1636 dated the 12th October, 1963, under sub-section (3) of section 49 of the Tea Act, 1953. [*Placed in Library. See* No. LT-1882/63].

(2) The Jute (Licensing and Control) Second Amendment Order, 1963 published in Notification No. S.O. 2879 dated the 12th October, 1963, under sub-section (6) of section 3 of the Essential Commodities Act, 1955. [*Placed in Library. See* No. LT-1883/63].

(3) The Standards of Weights and Measures (Amendment) Rules, 1963 published in Notification No. S.O. 2962 dated the 19th

October, 1963, under sub-section (3) of section 17 of the Standards of Weights and Measures Act, 1956. [*Placed in Library. See* No. LT-1884/63].

(4) Annual Report on the activities of the Coir Board and the working of the Coir Industry Act, 1953, for the year 1962-63, under section 19 of the said Act. [*Placed in Library. See* No. LT-1885/63].

(ii) a copy each of the following papers under sub-section (2) of section 16 of the Tariff Commission Act, 1951:—

(1) (a) Report (1963) of the Tariff Commission on the continuance of protection to the Sericulture Industry.

(b) Government Resolution No. 11(3)-Tar/63 dated the 18th November, 1963.

[*Placed in Library. See* No. LT-1886/63].

(2) (a) Report (1963) of the Tariff Commission on the continuance of protection to the Industry manufacturing A.C.S.R. (Aluminium Conductor Steel Reinforced) and A.A.C. (All Aluminium Conductor).

(b) Government Resolution No. 13(3)-Tar/63 dated the 19th November, 1963.

(c) Government Notification No. 13(3)-Tar/63 dated the 19th November, 1963.

[*Placed in Library. See* No. LT-1887/63].

(3) (a) Report (1963) of the Tariff Commission on the continuance of protection to the Antimony Industry.

(b) Government Resolution No. 2(1)-Tar/63 dated the 20th November, 1963.

(c) Government Notification No. 2(1)-Tar/63 dated the 20th November, 1963.

[*Placed in Library. See* No. LT-1888/63].

(4) (a) Report (1963) of the Tariff Commission on the continuance of protection to the Electric Motor Industry.

(b) Government Resolution No. 5(2)-Tar/63 dated the 20th November, 1963.

(c) Government Notification No. 5(2)-Tar/63 dated the 20th November, 1963.

[*Placed in Library. See* No. LT-1889/63].

(5) (a) Report (1963) of the Tariff Commission on the continuance of protection to the Cotton Textile Machinery (Spinning Ring Frames, Spindles, Spinning Rings, Fluted Rollers and Automatic Looms) Industry.

(b) Government Resolution No. 7(3)-Tar/63, dated the 21st November, 1963.

[*Placed in Library. See* No. LT-1890/63].

REPORT OF THE INDIAN PRODUCTIVITY TEAM ON GLASS INDUSTRY IN BRITAIN AND U.S.A.

The Minister of Industry (Shri Kanungo): I beg to lay on the Table a copy of Report of the Indian Productivity Team on Glass Industry in Britain and U.S.A. [*Placed in Library. See* No. LT-1891/63].

REGISTRATION OF ELECTORS (SECOND AMENDMENT) RULES ETC.

The Minister of Law (Shri A. K. Sen): On behalf of Shri Bibudhendra Misra, I beg to lay on the Table a copy each of the following rules:—

(1) The Registration of Electors (Second Amendment) Rules, 1963 published in Notification